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Sabha on 18th June, 1962 the matter requires detailed consideration in consultation with various parties. The question of issuing the notification is under the active consideration of the Government but it may be some time before the notification is issued.

## INSECT IN MILK BOTTLE

- \*66. SHRI R. P. N. SINHA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) whether it is a fact that an insect was found recently in a sealed bottle of milk sold at a Delhi Milk Scheme booth; and
- (b) if so, what steps have been taken against person or persons responsible for maintaining hygienic conditions at the source from where these milk-bottles are sent out?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD (SHRI A. M. THOMAS): (a) Yes.

(b) No action has been taken against any official of the Delhi Milk Scheme, as the presence of the insect in the bottle in question was attributable to accident and not to negligence en *any* body's part.

## RECOVERY OF COST OF ELETRIC INSTAL-LATION FROM RAILWAY EMPLOYEES

- \*67. Shrj p. K. KUMARAN: Will the Minister of Railways be pleased to state:
- (a) the rules under which the cost of electric installation is recovered from the salaries of railway employees whose quarters are fitted with electric lights on different railways; *and*
- (to) since the cost of electric instal lation is recovered from the employ ees, whether they are permitted to take away the electric fittings when they vacate such quarters?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) and (b) A statement is laid on the Table of the Sabha.

to Questions

## STATEMENT

- (a) The relevant rules are paras 1910, 1911 and 1912 of the Indian Railway Code for the Engineering Department under which the cost of electric installation and fittings, including the cost of electric bulbs supplied as first equipment, is merged in, and forms part of, the total cost of quarters for the purpose of fixing their assessed rent. Assessed rent is computed at 6 per cent of capital cost of quarters excluding the cost of land. It is not that the cost of electric installation itself J3 recovered from the salary of railway employees.
- (b) The cost of electric installation is thus not collected from the employees, and, therefore, there is no question of permitting them to take away the electric fittings when they vacate such quarters. The coat of subsequent replacements of electric bulbs is charged to the occupants, but the employees are not permitted to take away such bulbs put in at their cost, as the replacements arise out of wastage through use of the initial equipment provided at railway cost.

## PROMOTION OF RESERVATION CLERKS

- \*63. SHRI P. K. KUMARAN: Will the Minister of RAILWAYS be pleased to state:
- (a) what is the channel of promo tion for the category of Reservation Clerks on the Indian Railways; and
- (b) the number of Reservation Clerks who have been promoted to such promotion grades during the last 5 years and what percentage this number bears to the total number of such employees?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI S. V